



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 1498/2021

This the 09th Day of August, 2021

Through Video Conferencing

Hon'ble Sh. A.K. Bishnoi, Member (A)

Andy Sehgal
 Asst. Public Prosecutor (Group B-4800 Grade Pay)
 Aged 36 years
 Dte. Of Prosecution, GNCT of Delhi
 Presently attached with Police Training College, Jharoda Kalan
 New Delhi-110072.

...Applicant

(Applicant in person)

Versus

1. Govt. of NCT of Delhi
 Through the Principal Secretary (Home),
 Delhi Secretariat, I.P Estate, New Delhi.

2. Director
 Directorate of Prosecution, GNCT of Delhi
 First Floor, Tis Hazari Court Complex,
 Delhi-110054.

3. Principal Police Training College
 Police Training College, Jharoda Kalan,
 New Delhi-110072. ... Respondents

(By Advocate :Ms. SaloneeKeshwani for Ms. Esha Mazumdar)



ORDER (ORAL)

Hon'ble Sh. A.K.Bishnoi :

Heard the applicant, who argued the case in person.

2. Issue notice. Ms. SaloneeKeshwani, appearing as proxy counsel for Ms. Esha Mazumdar, learned counsel for the respondents, accepts notice on advance service.
3. The applicant in the present case is working as an Assistant Public Prosecutor in the Directorate of Prosecution, Government of NCT of Delhi. He joined the service on 06.04.2016. He is seeking the grant of Non Functional Grade of Pay Band III + Grade Pay of Rs. 5400/- w.e.f. 06.04.2020, i.e., after completion of four years of service. The applicant submits that the same has been granted to all other officers of his batch except one, but the same has been denied to him. In this connection, he has moved a representation dated 06.07.2020 (Annexure A/3) which is still pending consideration of the respondents.
4. The applicant submits that he would be satisfied if the respondents are directed to decide his representation in a time bound manner. He also submits that his case is similar to OA No. 1494/2021 titled Jamshed Ansari vs. GNCTD decided on 06.08.2021.

Item No. 3



5. In view of the above, it would be in the interest of justice if at this stage itself, without going into the merits of the case, the OA is disposed of with the direction to the respondents to consider the representation of the applicant dated 06.07.2020 and to decide it in a time bound manner through a reasoned and speaking order.
6. The OA is accordingly disposed of, with the direction to the respondents to consider the representation of the applicant as mentioned above and dispose it through a reasoned and speaking order within a period of eight weeks from the date of receipt of a copy of this order. It is made clear that I have not made any observation on the merits of the issue.

There shall be no order as to costs.

**(A.K. Bishnoi)
Member (A)**

/Neha/arti/